

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
UNICAST AUTOTECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Unicast Autotech Private Limited
2. Date of incorporation of corporate debtor	23 rd August, 2012
3. Authority under which corporate debtor is incorporated / registered	RoC – Delhi
4. Corporate Identification No. (CIN) of corporate debtor	U34102DL2012PTC240620
5. Address of the registered office of corporate debtor	27-B/7, New Rohtak Road New Delhi-110005
6. Insolvency commencement date in respect of corporate debtor	08th July, 2022 (Copy of order dated 08.07.2022 was received by the IRP on 10.07.2022)
7. Estimated date of closure of insolvency resolution process	4th January, 2023 (180 days from date of receipt of order i.e 08th July, 2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kanti Mohan Rustagi IBBI/IPA-002/IP-N00097/2017-18/10240
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Kanti Mohan Rustagi Add: E-7, Kailash Colony, New Delhi, Delhi, 110048 E-mail: kanti.rustagi@patanjaliassociates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Kanti Mohan Rustagi; IRP in the matter of Unicast Autotech Private Limited Resurgent Resolution Professionals LLP Add: 905, 9 th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018 E-mail: cirp.unicastautotech@gmail.com
11. Last date for submission of claims	22 nd July, 2022 (14 days from the appointment of Interim Resolution Professional i.e 08 July 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms are available at:	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench VI, has ordered the commencement of a Corporate insolvency Resolution Process (CIRP) of the **UNICAST AUTOTECH PRIVATE LIMITED** on 08 July, 2022.

Rustagi

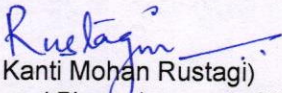
The creditors of Unicast Autotech Private Limited, are hereby called upon to submit their claims with proof on or before 22nd July, 2022 to the interim resolution professional at the address mentioned against entry No. 10 stating "CLAIM" on the top of Envelope/ in the Subject Line.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sd/-


(Mr. Kanti Mohan Rustagi)

Date and Place: 12 July 2022 at New Delhi